



2026:AHC:53586

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3571 of 2026

Sangita Devi Thapa @ Sangita Devi

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajendra Prasad
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajendra Prasad, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. The writ petitioner claims to be the second wife of late Anil Kumar Thapa who was appointed in PAC Department on the post of Cook, however, the husband of the writ petitioner expired and the marriage stood dissolved with respect to the deceased with the first wife and the writ petitioner's name does not find place in the nomination column but the writ petitioner claims grant of pensionary benefits and compassionate appointment.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by second respondent, Commandant, 9th Battalion, PAC, Moradabad, District Moradabad.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Commandant, 9th Battalion, PAC, Moradabad, District Moradabad by **27.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months strictly in accordance with law after hearing the affected parties and competing claims, if any.
5. Instructions filed today are taken on record and marked as Appendix 'A'.

March 16, 2026
Rajesh

(Vikas Budhwar, J.)